

12.34 hrs.

CORRECTION OF REPLY TO DEBATES ON THE IRON ORE MINES LABOUR WELFARE CESS BILL IN THE LOK SABHA ON THE 8TH DECEMBER, 1961.

The Deputy Minister of Planning and Labour and Employment (Shri L. N. Mishra): In connection with a question raised by Shrimati Renu Chakravartty about the implementation of minimum wages, I had stated in the House "that we have already decided to implement the Minimum Wages Act among the iron ore mine workers, along with four other mines. The State Governments have been asked to implement it because the administration of this Act is in their hands as they have to implement the provisions of this Act."

The correct position is that the implementation of the Minimum Wages Act in respect of iron ore mines is the responsibility of the Central Government and it has been decided that the Central Government should itself undertake the fixation of the minimum wages for employments in these mines after it is formally added to the Schedule by a notification under Section 27 of the Minimum Wages Act

12.35 hrs.

**HINDI SAHITYA SAMMELAN
BILL—contd.**

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Dr. K. L. Shrimali on the 29th March 1962, namely:—

"That the Bill to declare the institution known as the Hindi Sahitya Sammelan having its head office at Allahabad to be an institution of national importance and to provide for its incorporation and matters connected there-

with, as passed by Rajya Sabha, be taken into consideration".

Two hours were allotted, out of which 1 hour and 15 minutes have been taken already. How long is this likely to go on?

Shri Braj Raj Singh (Firozabad): It may be extended upto 2.30 P.M. and then non-official business taken up.

Mr. Speaker: What about the Motion Vijnan Mandirs:

An Hon. Member: It is another sahitya.

Mr. Speaker: Do hon. Members not want to take it up?

Some Hon. Members: No.

Mr. Speaker: All right. If they do not want it, debate on this will go on till 2.30 P.M. when Private Members' business will be taken up.

Shri Raghur Sahai (Budaun): Mr. Speaker, Sir, I am here to move the Motion regarding Vijnan Mandirs.

Mr. Speaker: What about the House?

Shri Braj Raj Singh: We do not want it.

12.36 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Shri N. E. Muniswamy (Vellore): I was speaking yesterday about the Chief Ministers' Conference where several recommendations had been adopted one of which was the adoption of the Devanagari script. I take it that this is not mandatory, but only recommendatory. The reason why I say so is that if it is accepted the Devanagari script has to be adopted for other languages also.

Here I find in clause 6(c) dealing with the functions of the Sammelan:—

"to work for the promotion, development and advancement of